

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
BEEPEE ENTERPRISE PRIVATE LIMITED**

1.	Name of Corporate Debtor	Beepee Enterprise Private Limited
2.	Date of Incorporation of Corporate Debtor	September 16, 2003
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Kolkata Registration No. 096974
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U51909WB2003PTC096974
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Debtor	Registered Office: 180, Mahatma Gandhi Road, 2 nd Floor, Kolkata- 700 007, West Bengal, India. Corporate Office: A-904, Innova, Marathon Nextgen, Off Ganpatrao Kadam Marg, Lower Parel (West), Mumbai- 400 013, Maharashtra, India.
6.	Insolvency Commencement Date in respect of Corporate Debtor	September 22, 2026 (vide Order No. 46/KB/2026 dated September 22, 2026; copy made ready and available on September 24, 2026)
7.	Estimated Date of Closure of Insolvency Resolution Process	March 21, 2027 (180 days from the Insolvency Commencement Date)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Huzefa Fakhri Sitabkhan IBBI Registration Number: IBBI/IPA-001/IP-P00031/2017-18/10115 Authorization for Assignment valid till June 30, 2027
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Registered Address: 1012, Dalamal Tower, Free Press Journal Marg, 211, Nariman Point, Mumbai – 400 021, Maharashtra, India. Registered Email Address: huzefa.sitabkhan@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address for Correspondence of Claims: Think Capital Insolvency Professionals LLP, 1012, Dalamal Tower, Free Press Journal Marg, 211, Nariman Point, Mumbai – 400 021, Maharashtra, India. Email Id for Correspondence on Claims: ip.bpepl@gmail.com
11.	Last Date for Submission of Claims	October 06, 2026
12.	Class of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Name of Insolvency Professionals, identified to act as Authorised Representatives of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench has ordered the commencement of Corporate Insolvency Resolution Process of Beepee Enterprise Private Limited on September 22, 2026, (vide Order No. 46/KB/2026 dated September 22, 2026; copy made ready and available on September 24, 2026).

The creditors of Beepee Enterprise Private Limited are hereby called upon to submit their claims with proof, on or before October 06, 2026, to the Interim Resolution Professional at the address mentioned against entry No.10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claim with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: September 25, 2026
Place: Mumbai

Sd/-
Huzefa Fakhri Sitabkhan
Interim Resolution Professional
IBBI/IPA-001/IP-P00031/2017-18/10115
Authorisation for Assignment valid till June 30, 2027
1012, Dalamal Tower, Free Press Journal Marg,
211, Nariman Point, Mumbai – 400 021, Maharashtra, India
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